

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 121/2017 With C.P. (I.B) No. 26/7/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017**

Name of the Company: Kunal Finance & Credit Pvt. Ltd.
V/s.
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	PETITIONER	
2.	Ashish Doshi	PCS	Respondent	

ORDER

Learned Advocate Ms. Natasha Sutaria present for Financial Creditor/ Petitioner. Learned PCS Mr. Ashish Doshi present for Corporate Debtor/ Respondent.

Learned PCS Mr. Ashish Doshi filed Memorandum of Appearance for Corporate Debtor.

Joint affidavit filed.

Application is filed by the Financial Creditor seeking permission to withdraw CP (IB)26/2017 on the ground of settlement between Financial Creditor and Corporate Debtor.

The said Application is registered as IA 121/2017. Notice on the application given to the Financial Creditor.

Heard both sides arguments. The petition is at the stage of hearing before admission. It appears there is a settlement between the Financial creditor and Corporate Debtor.

Financial Creditor is permitted to withdraw the Petition. IA no. 121/2017 is allowed accordingly.

In view of the order passed in IA no. 121/2017, this CP(IB) 26/2017 is dismissed as withdrawn. No order as to costs.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of May, 2017.